

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY)

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1501**  
TO BE ANSWERED ON: 06.05.2016

**CHILD PORNOGRAPHY WEBSITES**

**1501. SHRI T. RATHINAVEL:**

Will the Minister of Communications & Information Technology be pleased to state: -

- (a) whether it is a fact that India has decided to approach the Interpol to gain access to websites that engage in child pornography, if so, the details thereof; and
- (b) whether it is also a fact that the move to ban 857 pornographic websites was unsuccessful, if so, the details thereof?

**ANSWER**

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a): Yes, Sir. International Organization, INTERPOL maintains an updated list of “Worst-of” websites containing most severe child sexual abuse material. Central Bureau of Investigation (CBI) is the nodal agency for INTERPOL in India. Action has been initiated by the Government to get the “Worst-of” list of child pornography websites from INTERPOL through CBI.

(b): Government notified Internet Service Providers (ISPs) to disable 857 websites on 31<sup>st</sup> July 2015. Government subsequently communicated in its orders on 4<sup>th</sup> August 2015 that the ISPs were free not to disable any of the 857 sites if the sites did not have child pornographic content.

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